

অসম



ৰাজপত্ৰ

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 50 Dispur, Friday, 3rd March, 2006, 12th Phalgun, 1927 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

## NOTIFICATION

The 2nd March, 2006

**No. LGL.36/2005/25.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. II OF 2006

(Received the assent of the Governor on 28th February, 2006)

THE ASSAM TAXATION (LIQUIDATION OF ARREAR DUES) (AMENDMENT) ACT, 2006

AN

ACT

to amend the Assam Taxation (Liquidation of Arrear Dues) Act, 2005.

**Preamble.**

Whereas it is expedient further to amend the Assam Taxation (Liquidation of Arrear Dues) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam  
Act XI  
of 2005.**

It is hereby enacted in the Fifty-seventh Year of Republic of India as follows:-

- |  |   |
|--|---|
| <b>Short title, extent and commencement.</b> | 1. (1) This Act may be called the Assam Taxation (Liquidation of Arrear Dues)(Amendment) Act, 2006.<br>(2) It shall have the like extent as the principal Act.<br>(3) It shall come into force at once.   |
| <b>Amendment of section 1</b>                | 2. In the principal Act, in section 1, in sub-section (3), for the word, figures and punctuation mark ‘,’ “31 <sup>st</sup> July, 2005”, the word, figures and punctuation mark ‘,’ “30 <sup>th</sup> June, 2006” shall be substituted.   |
| <b>Amendment of section 2</b>                | 3. In the principal Act, in section 2, in sub-section (1), in clause (b), for the word, figures and punctuation mark ‘,’ “31 <sup>st</sup> March, 1999”, the word, figures and punctuation mark ‘,’ “31 <sup>st</sup> March, 2001” shall be substituted.  |
| <b>Amendment of section 4</b>                | 4. In the principal Act, in section 4, for the figures and punctuation marks ‘,’ “31.03.1999”, the word, figures and punctuation mark ‘,’ “31 <sup>st</sup> March, 2001” shall be substituted.  |
| <b>Amendment of Schedule.</b>                | 5. In the principal Act, in Schedule,--<br>(i) in column (3), for the word, figures and punctuation mark ‘,’ “31 <sup>st</sup> July, 2005”, the word, figures and punctuation mark ‘,’ “30 <sup>th</sup> June, 2006” shall be substituted;<br>(ii) in column (4), after the words “arrear tax”, the punctuation mark “.” shall be inserted and thereafter for the words, figures and punctuation mark “and 50% of the total arrear interest. Total penalty will be waived.”, the words, figures and punctuation mark “total interest and penalty will be waived.” shall be substituted. |

**M. K. DEKA,**

Commissioner & Secretary to the Govt. of Assam,  
Legislative Department, Dispur.